

Repealed by Act 56 of 1974, S. 2 and Sch. I

THE FOREIGN EXCHANGE REGULATION (AMENDMENT)
ACT, 1970
No. 43 OF 1970

[18th December, 1970]

An Act further to amend the Foreign Exchange Regulation
Act, 1947

BE it enacted by Parliament in the Twenty-first Year of the Republic
of India as follows:—

1. This Act may be called the Foreign Exchange Regulation (Amend- Short
ment) Act, 1970. title.

7 of 1947.

2. In section 19G of the Foreign Exchange Regulation Act, 1947 (here- Amend-
inafter referred to as the principal Act), the following *Explanation* shall ment of
be inserted at the end, namely:— section
19G.

“*Explanation.*—In computing the period of one year during which
a document (hereafter in this *Explanation* referred to as the said
document) may be retained under this section, in any case where by
reason of an injunction or order of any court (whether such injunc-
tion or order is in relation to the said document or is in relation to
any other document reference to which would be necessary for exam-
ining or using the said document),—

(a) the said document could not be examined fully for the
purpose of determining whether it would be evidence of the con-
travention of any of the provisions of this Act or of any rule,
direction or order made thereunder, or

(b) the said document could not be used for commencing any
proceedings under section 23, or

(c) the proceedings under section 23 could not be commenced,
the time of the continuance of the injunction or order, the day on
which it was issued or made and the day on which it was with-
drawn, shall be excluded”.

3. (1) The Foreign Exchange Regulation (Amendment) Ordinance, Repeal
1970, is hereby repealed. and
saving.

5 of 1970.

(2) Notwithstanding such repeal, anything done or any action taken
under the principal Act as amended by the said Ordinance shall be deem-
ed to have been done or taken under the principal Act as amended by this
Act, as if this Act had come into force on the 20th day of September, 1970.